

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 15/82-ALC4/2011 MEETING DATE : 12.07.2011

The Meeting No.15/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 12.07.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri D. Dwarkanath, DDG
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.14/82 dated 05.07.2011 were ratified by the Committee.

Case No.B-132	M/S Global Calcium Pvt. Ltd.			
Norms Committee Meeting No.15/12	F.No.01/82/162/00098/AM10/DES-III			
Meeting Date:12.07.2011	RA F.No.07/24/040/00612/AM10			
Adv.Lic.No.0710063902 dated 30.03.2009				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.07.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Lactate (Any Grade)	0.623 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-133	M/S Punjab Chemicals & Crop. Protection Ltd., Mumbai			
Norms Committee Meeting No.15/12	F.No.01/82/050/01134/AM11/DES-III			
Meeting Date:12.07.2011	RA F.No.03/95/040/00540/AM11			
Adv.Lic.No.0310597325 dated 18.10.10				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

2 [(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Sodium Bromide	0.816 kg
		2.	Methylene Chloride	0.657 kg
		3.	2-Mercapto Benzo Thiazole	0.880 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-134	M/S Emcure Pharma Ltd.,
Norms Committee Meeting No.15/12	F.No.01/82/050/01419/AM11/DES-III F.No.01/82/050/01599/AM11/DES-III F.No.01/82/050/00246/AM11/DES-III
Meeting Date:12.07.2011	RA F.No.031/24/040/00174/AM11 RA F.No.031/24/040/00068/AM11 RA F.No.031/24/040/00045/AM11
Adv.Lic.No.3110045645 dated 26.11.2010 Adv.Lic.No.3110044134 dated 25.07.2010 Adv.Lic.No.3110038975 dated 24.06.2009	
Committee considered case as per agenda and observed that the norms has already been fixed correctly allowing 10% wastage as per SION and there is no justification for enhancement in the quantity of input. It was, therefore, decided to reject the case.	

Case No.B-135	M/S Vivek Pharmaceuticals (India) Ltd.
Norms Committee Meeting No.15/12	F.No.01/82/050/01602/AM11/DES-III F.No.01/82/050/00763/AM11/DES-III
Meeting Date:12.07.2011	RA F.No.13/24/040/00027/AM11 RA F.No.13/24/040/00002/AM11
Adv.Lic.No.1310034439 dated 24.01.2011 Adv.Lic.No.1310031956 dated 23.04.2011	
Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 15.03.2011 and in consultation with technical authority present in meeting, decided to allow import of Meropenem Buffered Sterile USP/Meropenem with Sodium Carbonate (Sterile Mixture Powder) to the extent of 1.2927 gm/1 gm Vial without any other change in the decision earlier taken by NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-136	M/S Nectar Lifescience Ltd., Chandigarh
Norms Committee Meeting No.15/12	F.No.01/83/50/00271/AM10/DES-III
Meeting Date:12.07.2011	RA F.No.22/24/040/00046/AM02
Adv.Lic.No.2210005615 dated 08.06.06	
Committee considered case as per agenda. Shri Anup Sharma, Manager and Shri Jignesh Chopra, Production Manager of the company appeared before the Committee and explained the case. They informed the Committee that they had submitted the required information and on the basis of information submitted by them, Committee has fixed the norms for the same export product against their advance authorization No.2210009749	

dated 05.03.2010. They also informed the Committee that they will not be importing the 5th import item namely Dimethyl Acetamide against the subject advance authorization.

After detailed deliberations and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

Case No.B-137	M/S Vivek Pharmaceuticals (India) Ltd.
Norms Committee Meeting No.15/12	F.No.01/82/50/01603/AM11/DES-III
Meeting Date:12.07.2011	RA F.No.13/24/040/00028/AM11
Adv.Lic.No.1310034440 dated 24.01.11	
Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to allow import of Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate) to the extent of 1023.488 mg/vial without any other change in the decision taken in 47/82 meeting held on 22.02.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-138	M/S Global Calcium Pvt. Ltd.			
Norms Committee Meeting No.15/12	F.No.01/82/50/00483/AM10/DES-III			
Meeting Date:12.07.2011	RA F.No.07/24/040/00050/AM09			
Adv.Lic.No.0710057454 dated 16.05.08				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.07.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Lactate (Any Grade)	0.623 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-139	M/S Global Calcium Pvt. Ltd.

Norms Committee Meeting No.15/12	F.No.01/82/50/00957/AM10/DES-III			
Meeting Date:12.07.2011	RA F.No.07/24/040/00227/AM10			
Adv.Lic.No.0710067164 dated 23.09.09				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms for the export product Calcium Boro Gluconate under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Boro Gluconate	1 Kg.	1.	Calcium Gluconate (Any Grade)	0.913 kg
The norms for other export products has already been ratified by NC in 20/82 meeting held on 17.08.2010.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-140	M/S Global Calcium Pvt. Ltd.			
Norms Committee Meeting No.15/12	F.No.01/82/50/01444/AM09/DES-III			
Meeting Date:12.07.2011	RA F.No.07/24/040/00527/AM09			
Adv.Lic.No.0710061936 dated 23.12.08				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.07.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Glucoheptonate	1 Kg.	1.	Sodium Glucoheptonate	1.501 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-141	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.15/12	F.No.01/82/50/00536/AM11/DES-III F.No.01/82/50/00206/AM11/DES-III
Meeting Date:12.07.2011	RA F.No.07/24/040/00101/AM11 RA F.No.07/24/040/00050/AM10
Adv.Lic.No.0710072862 dated 13.07.10 Adv.Lic.No.0710064616 dated 07.05.09	
Committee considered the case as per agenda and in light of written comments of Department of C&PC dated 11.07.2011 and in consultation with representative of Technical authority present in the meeting decided to revise norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-	

Export product	Export Qty.	Sl. No.	Import Items	Qty. allowed
Magnesium Citrate	1 Kg.	1	Citric Acid	1.105 Kg.

Calcium Citrate	1 Kg.	1	Citric Acid	0.818 Kg.
Potassium Citrate	1 Kg.	1	Citric Acid	0.921 Kg.
Zinc Citrate	1 Kg.	1	Citric Acid	0.886 Kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-142	M/S Makson Industries Pvt. Ltd.
Norms Committee Meeting No.15/12	F.No.01/82/50/00171/AM10/DES-III
Meeting Date:12.07.2011	RA F.No.03/95/040/01025/AM09
Adv.Lic.No.0310515322 dated 13.04.09	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.1, 8 and 9 to read as Petrolatum White, Self Adhesive Labels-50 gm and Self Adhesive Labels-100 gm respectively without any other change in the decision taken in 37/82 meeting held on 14.12.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-143	M/S Herbochem, Hyderabad
Norms Committee Meeting No.15/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date:12.07.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11 RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010 Adv.Lic.No.0910042303 dated 11.06.2010 Adv.Lic.No.0910042768 dated 20.07.2010 Adv.Lic.No.0910042877 dated 28.07.2010	
Committee decided to defer case for 26.07.2011 for comments of DC(MSME).	

Case No.B-144	M/S Techno Drugs & Intermediates Pvt. Ltd.
Norms Committee Meeting No.15/12	F.No.01/82/50/00503/AM07/DES-III
Meeting Date:12.07.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310392619 dated 02.08.06	
Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 09.08.2011.	

Case No.B-144A	M/S GVS Labs.			
Norms Committee Meeting No.15/12	F.No.01/82/050/00094/AM07/DES-III			
Meeting Date:12.07.2011	RA F.No.03/94/040/00065/AM07			
Adv.Lic.No.0310377230 dated 24.04.06				
Committee considered case as per agenda and in light of earlier decision taken in 44/11 meeting held on 01.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clavumocid 125 Oral Suspension 60 ml Bottles containing 80% Amoxicilline Trihydrate and 20% Clavulanate Potassium)	92000 Nos.	1.	80% Amoxicilline Trihydrate & 20% Clavulanate Potassium) (Mixed Powder Form)	172.339 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No. C- 28	M/S Bliss GVS Pharma Ltd.,
Norms Committee Meeting No.15/12	F.No.01/82/162/01192/AM10/DES-III
Meeting Date:12.07.2011	
Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.	

1

Case No.:768/21/82-ALC4/2007	Party Name:MASS DYE-CHEM PVT LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/01484/AM07/	RLA File :31/24/040/00323/AM07/	Lic.No/Date:3110027657 22.12.2006		
Decision Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 14.06.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4,5,6-Tetrahydro Phthalimide	1 kg	1.	1,2,3,6-Tetrahydro Phthalic Anhydride	1.80 kg
RA concerned may take further necessary action as per above decision of NC.:				

2	Case No.:18/14/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/00570/AM09/	RLA File :03/95/040/00176/AM09/	Lic.No/Date:0310472211 28.05.2008	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Anisole	1 Kg.	1.	Hydroquinone	1.247 kg
		2.	Tertiary Butanol	0.839 kg
		3.	Phosphoric Acid	1.00 kg
		4.	Hexane	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:8/15/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00448/AM12/	RLA File :03/94/040/00932/AM09/	Lic.No/Date:0310502537 16.01.2009	Defer Date:09.08.2011
	Decision :Committee decided to forward a copy of application to Ministry of Environment and Forests for their comments/NOC. Accordingly, case was deferred for 09.08.2011.			

4	Case No.:20/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/01740/AM09/	RLA File :03/95/040/00954/AM09/	Lic.No/Date:0310510080 03.03.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Anisole	1 Kg.	1.	Hydroquinone	1.247 kg
		2.	Tertiary Butanol	0.839 kg
		3.	Phosphoric Acid	1.00 kg
		4.	Hexane	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:6/15/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00446/AM12/	RLA File :31/24/040/00094/AM10/	Lic.No/Date:3110039723 26.08.2009	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:48/41/82-ALC4/2010	Party Name:MEDITAB SPECIALITIES PVT. LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/01396/AM11/	RLA File :03/95/040/00356/AM11/	Lic.No/Date:0310589522	

		25.08.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.		
	RA concerned may take further necessary action as per above decision of NC.		

7	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.			

8	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:28/47/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01618/AM11/	RLA File :09/24/040/00162/AM11/	Lic.No/Date:0910043817 06.10.2010	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:40/39/82-ALC4/2010	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01121/AM11/	RLA File :04/24/040/00167/AM11/	Lic.No/Date:0410117838 07.10.2010	Defer Date:09.08.2011
	Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of DC(MSME).			

12	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:06.09.2011

	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
13	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
14	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of DC(MSME).			
15	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
16	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
17	Case No.:7/35/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01023/AM11/	RLA File :09/24/040/00359/AM11/	Lic.No/Date:0910044295 18.11.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
18	Case No.:12/35/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01028/AM11/	RLA File :05/24/040/00286/AM11/	Lic.No/Date:0510277419 22.11.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
19	Case No.:17/35/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:15/82-ALC4/2011	Status:Case

		12.07.2011	Deferred
HQ File :01/82/050/01033/AM11/	RLA File :34/24/040/00216/AM11/	Lic.No/Date:3410028617 22.11.2010	Defer Date:09.08.2011
Decision :Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:6/43/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01469/AM11/	RLA File :09/24/040/00292/AM11/	Lic.No/Date:0910044462 25.11.2010	Defer Date:06.09.2011
Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.				

21	Case No.:19/47/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01609/AM11/	RLA File :09/24/040/00291/AM11/	Lic.No/Date:0910044461 25.11.2010	Defer Date:06.09.2011
Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.				

22	Case No.:102/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/01183/AM11/	RLA File :03/95/040/00687/AM11/	Lic.No/Date:0310603435 29.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/202/2010-PI (Norms) dated 07.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ramipril USP	1 Kg.	1.	Endo, CIS-2-Azabicyclo (3.3.0)-Octane-3-Carboxylic Acid Benzyl Ester Hcl (Rami-8)	1.111 kg
		2.	(S,S)-N-(1-Ethoxycarbonyl-3-Phenylpropl)-Alanine (N-Carbonyanhydride (NEPA NCA)	1.077 kg
		3.	N-Benzylloxycarbonyl-L-Phenylalanine (N-CBZ-L-Phenyallanine)	1.086 kg
		4.	Palladium on Carbon 10%	0.072 kg
		5.	Cyclohexane	8.56 kg
		6.	Diethoxymethane	6.924 kg
		7.	Methylene Chloride	8.238 kg
		8.	Ethyl Acetate	0.822 kg
		9.	Toluene	2.332 kg
		10.	Methanol	1.015 kg
		11.	Tri Ethyl Amine	0.058 kg
		12.	Activated Carbon	0.055 kg
		13.	Sodium Carbonate	2.254 kg
		14.	Ammonia	0.626 kg

RA concerned may take further necessary action as per above decision of NC.

23	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:06.09.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 06.09.2011.			

25	Case No.:149/40/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:14/43/82-ALC4/2010	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01477/AM11/	RLA File :03/95/040/00790/AM11/	Lic.No/Date:0310610687 12.01.2011	Defer Date:06.09.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 06.09.2011.			

28	Case No.:11/47/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01601/AM11/	RLA File :13/24/040/00029/AM11/	Lic.No/Date:1310034441 24.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:47/3/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00047/AM12/	RLA File :09/24/040/00463/AM11/	Lic.No/Date:0910045251 27.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:46/3/82-ALC4/2011	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved																																																
	HQ File :01/82/050/00046/AM12/	RLA File :09/24/040/00489/AM11/	Lic.No/Date:0910045418 04.02.2011																																																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/340/2011 PID dated 13.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="14">Abhayarab (Purified Vero Cell Rabies Vaccine for Human Use, Single Pack With Syringe)</td><td rowspan="14">1 Kg.</td><td>1.</td><td>Trypan Blue</td><td>0.001 g</td></tr> <tr> <td>2.</td><td>Adult Bovine Serum</td><td>0.76 L</td></tr> <tr> <td>3.</td><td>L-Glutamine</td><td>0.0547 g</td></tr> <tr> <td>4.</td><td>MEM with Peptone</td><td>0.413 kg</td></tr> <tr> <td>5.</td><td>Polymixin B Sulphate</td><td>0.396 g</td></tr> <tr> <td>6.</td><td>Kanamycin Sulphate</td><td>4.37 g</td></tr> <tr> <td>7.</td><td>Neomycin Sulphate</td><td>3.216 g</td></tr> <tr> <td>8.</td><td>Human Serum Albumin 25%</td><td>0.84 L</td></tr> <tr> <td>9.</td><td>2 ml Vial Clear</td><td>1100 Nos.</td></tr> <tr> <td>10.</td><td>13 mm Flip Off Seal 3769</td><td>1100 Nos.</td></tr> <tr> <td>11.</td><td>Rubber Stopper V-50</td><td>1100 Nos.</td></tr> <tr> <td>12.</td><td>Thimersol</td><td>0.15 g</td></tr> <tr> <td>13.</td><td>P.S. Roller Culture Bottles</td><td>14.08 Nos.</td></tr> <tr> <td>14.</td><td>Syringes 2 ml with Needles</td><td>1000.8 Nos.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Abhayarab (Purified Vero Cell Rabies Vaccine for Human Use, Single Pack With Syringe)	1 Kg.	1.	Trypan Blue	0.001 g	2.	Adult Bovine Serum	0.76 L	3.	L-Glutamine	0.0547 g	4.	MEM with Peptone	0.413 kg	5.	Polymixin B Sulphate	0.396 g	6.	Kanamycin Sulphate	4.37 g	7.	Neomycin Sulphate	3.216 g	8.	Human Serum Albumin 25%	0.84 L	9.	2 ml Vial Clear	1100 Nos.	10.	13 mm Flip Off Seal 3769	1100 Nos.	11.	Rubber Stopper V-50	1100 Nos.	12.	Thimersol	0.15 g	13.	P.S. Roller Culture Bottles	14.08 Nos.	14.	Syringes 2 ml with Needles
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31	Case No.:7/51/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01724/AM11/	RLA File :03/95/040/00869/AM11/	Lic.No/Date:0310614766 08.02.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:09.08.2011

Decision :Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.

33	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:40/47/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01630/AM11/	RLA File :09/24/040/00460/AM10/	Lic.No/Date:0910045524 11.02.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:4/3/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00004/AM12/	RLA File :03/94/040/01005/AM11/	Lic.No/Date:0310616177 15.02.2011	Defer Date:09.08.2011
	Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 09.08.2011.			

36	Case No.:32/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01749/AM11/	RLA File :09/24/040/00251/AM11/	Lic.No/Date:0910045763 03.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:33/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01750/AM11/	RLA File :09/24/040/00541/AM11/	Lic.No/Date:0910045764 03.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:34/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01751/AM11/	RLA File :09/24/040/00503/AM11/	Lic.No/Date:0910045771 03.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:35/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011	Status:Case
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			12.07.2011	Deferred
	HQ File :01/82/050/01752/AM11/	RLA File :09/24/040/00062/AM11/	Lic.No/Date:0910045773 03.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:36/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01753/AM11/	RLA File :09/24/040/00449/AM11/	Lic.No/Date:0910045776 03.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:43/51/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01760/AM11/	RLA File :09/24/040/00539/AM11/	Lic.No/Date:0910045802 04.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:26/7/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00192/AM12/	RLA File :22/24/040/00098/AM11/	Lic.No/Date:2210011064 04.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:46/51/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved																						
	HQ File :01/82/050/01763/AM11/	RLA File :09/24/040/00544/AM11/	Lic.No/Date:0910045817 07.03.2011																							
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																									
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Ramipril</td><td rowspan="5">1 No.</td><td>1.</td><td>Benzyl-(Cis,Endo)-Octahydrocyclopenta (B) Pyrrole-2 (S)-Carboxylate Hydrochloride</td><td>1.11 kg</td></tr> <tr> <td>2.</td><td>N-[1(S)-Carboethoxy-3-Phenylpropyl]-(S)-Alanine</td><td>1.155 kg</td></tr> <tr> <td>3.</td><td>N,N-Dicyclohexylcarbodiimide</td><td>0.875 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>2.353 kg</td></tr> <tr> <td>5.</td><td>Diisopropyl Ether</td><td>2.647 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ramipril	1 No.	1.	Benzyl-(Cis,Endo)-Octahydrocyclopenta (B) Pyrrole-2 (S)-Carboxylate Hydrochloride	1.11 kg	2.	N-[1(S)-Carboethoxy-3-Phenylpropyl]-(S)-Alanine	1.155 kg	3.	N,N-Dicyclohexylcarbodiimide	0.875 kg	4.	Methylene Chloride	2.353 kg	5.	Diisopropyl Ether	2.647 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
Ramipril	1 No.	1.	Benzyl-(Cis,Endo)-Octahydrocyclopenta (B) Pyrrole-2 (S)-Carboxylate Hydrochloride	1.11 kg																						
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		3.	N,N-Dicyclohexylcarbodiimide	0.875 kg																						
		4.	Methylene Chloride	2.353 kg																						
		5.	Diisopropyl Ether	2.647 kg																						
	RA concerned may take further necessary action as per above decision of NC.																									

44	Case No.:47/51/82-ALC4/2010	Party Name:SHASUN PHARMACEUTICALS	Meet No/Date:15/82-ALC4/2011	Status:Case
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		LIMITED	12.07.2011	Deferred
	HQ File :01/82/050/01764/AM11/	RLA File :04/24/040/00321/AM11/	Lic.No/Date:0410122330 08.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:52/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01769/AM11/	RLA File :03/94/040/01002/AM11/	Lic.No/Date:0310620013 08.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:49/51/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01766/AM11/	RLA File :04/24/040/00333/AM11/	Lic.No/Date:0410122404 09.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:1/52/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01770/AM11/	RLA File :03/94/040/01044/AM11/	Lic.No/Date:0310620978 14.03.2011	Defer Date:09.08.2011
	Decision :Committee decided to call from firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 09.08.2011.			

49	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:8/7/82-ALC4/2011	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
			Lic.No/Date:0810097586	

	HQ File :01/82/050/00174/AM12/	RLA File :08/24/040/00383/AM11/	24.03.2011	Defer Date:06.09.2011												
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.															
51	Case No.:22/7/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred												
	HQ File :01/82/050/00188/AM12/	RLA File :03/95/040/01027/AM11/	Lic.No/Date:0310623197 24.03.2011	Defer Date:26.07.2011												
	Decision :Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.															
52	Case No.:23/7/82-ALC4/2011	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved												
	HQ File :01/82/050/00189/AM12/	RLA File :03/95/040/01032/AM11/	Lic.No/Date:0310623117 24.03.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2010-Ch.II dated 05.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Lauryl Pyridinium Chloride</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Lauryl Chloride</td><td>0.702 kg</td></tr> <tr> <td>2.</td><td>Pyridine</td><td>0.292 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lauryl Pyridinium Chloride	1 Kg.	1.	Lauryl Chloride	0.702 kg	2.	Pyridine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Lauryl Pyridinium Chloride	1 Kg.	1.	Lauryl Chloride	0.702 kg												
		2.	Pyridine	0.292 kg												
	RA concerned may take further necessary action as per above decision of NC.															
53	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred												
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:06.09.2011												
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.															
54	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred												
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:06.09.2011												
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.															
55	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred												
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:06.09.2011												
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.															

56	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:4/7/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved									
	HQ File :01/82/050/00170/AM12/	RLA File :03/94/040/01146/AM11/	Lic.No/Date:0310623422 25.03.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/10 meeting held on 23.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Dexamethasone Sodium Phosphate BP/USP</td><td>1 Kg.</td><td>1.</td><td>Dexamethasone BP/USP</td><td>0.80 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dexamethasone Sodium Phosphate BP/USP	1 Kg.	1.	Dexamethasone BP/USP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Dexamethasone Sodium Phosphate BP/USP	1 Kg.	1.	Dexamethasone BP/USP	0.80 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:3/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/00003/AM12/	RLA File :03/94/040/00515/AM11/	Lic.No/Date:0310624109 29.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 30.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3(2-Ethoxy Hexoxy) Propylamine	1kg.	1.	Acrylonitrile	0.375 kg
		2.	2-Ethyl Hexanol	0.813 kg
		3.	Nickel Catalyst	0.013 kg
		4.	Methanol	0.265 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:49/3/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00049/AM12/	RLA File :31/24/040/00292/AM11/	Lic.No/Date:3110047691 01.04.2011	Defer Date:26.07.2011
	Decision :Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

61	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of DC(MSME).			

62	Case No.:15/15/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00455/AM12/	RLA File :03/94/040/01081/AM11/	Lic.No/Date:0310627282 19.04.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:14/15/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00454/AM12/	RLA File :03/94/040/00020/AM12/	Lic.No/Date:0310627678 21.04.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:5/7/82-ALC4/2011	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/00171/AM12/	RLA File :05/24/040/00026/AM12/	Lic.No/Date:0510289321 02.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2011/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Di-Iso Butyl Phthalate	1kg.	1.	Phthalic Anhydride
			2.	Iso Butanol
				Qty. allowed
				0.560 kg
				0.560 kg
	RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:9/7/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00175/AM12/	RLA File :05/24/040/00034/AM12/	Lic.No/Date:0510289332	Defer

			02.05.2011	Date:06.09.2011	
Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.					
66	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred	
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:06.09.2011	
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.				
67	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred	
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:06.09.2011	
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.				
68	Case No.:3/15/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
	HQ File :01/82/050/00443/AM12/	RLA File :03/94/040/00079/AM12/	Lic.No/Date:0310630482 10.05.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	N Methyl Morpholine Oxide 50%	1 Kg.	1.	Morpholine	0.391 kg
		2.	Hydrogen Peroxide (50%)	0.302 kg	
RA concerned may take further necessary action as per above decision of NC.					
69	Case No.:11/15/82-ALC4/2011	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
	HQ File :01/82/050/00451/AM12/	RLA File :03/94/040/00017/AM12/	Lic.No/Date:0310630922 12.05.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2-Chloroacetamido-2-Chloro-5-Nitro Benzaphenone (Chloroacetamido compound)	1 Kg.	1.	2-Amino-5-Nitro 2- Chloro Benzophenone	0.820 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:12/15/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/00452/AM12/	RLA File :03/94/040/00170/AM12/	Lic.No/Date:0310632865 25.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken 49/82 meeting held on 02.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Corrosion Inhibitor DA 2258/YS DA 2258 Containing 80% Mono Ethanol Amine	1 Kg.	1.	Mono Ethanol Amine (Min 99%)	0.800 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/15/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/00453/AM12/	RLA File :03/94/040/00186/AM12/	Lic.No/Date:0310632857 25.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2004/Ch.II dated 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Organic Mixture- (SR 8102) containing 44% of Citric Acid	1 Kg.	1.	Citric Acid (2 Hydroxy Propane-1,2,3-Tricarboxylic Acid)	0.440 kg
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:10/15/82-ALC4/2011	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00450/AM12/	RLA File :03/94/040/00161/AM12/	Lic.No/Date:0310633517 30.05.2011	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.			

73	Case No.:13/11/82-ALC4/2011	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00327/AM12/	RLA File :05/24/040/00070/AM12/	Lic.No/Date:0510292280 31.05.2011	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of Department of Bio-technology.			

74	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:14/11/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00328/AM12/	RLA File :09/24/040/00106/AM12/	Lic.No/Date:0910046965 01.06.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:9/15/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/00449/AM12/	RLA File :02/24/040/00017/AM12/	Lic.No/Date:0210159767 01.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/2011-Chem dated 19.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Boro Plus Antiseptic Cream	1 Liter	1.	Micro Crystalline Wax Melting Point 75-80 C
			2.	Paraffin Wax (Hard Paraffin)
			3.	Fatty Alcohol (Cetostearyl Alcohol, Cetyl Alcohol, Stearyl Alcohol)
			4.	Sodium Lauryl Sulphate
			5.	Light Liquid Paraffin
	RA concerned may take further necessary action as per above decision of NC.			

78	Case No.:17/15/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM12/	RLA File :03/94/040/00132/AM12/	Lic.No/Date:0310634100 01.06.2011	Defer Date:09.08.2011

Decision :Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.

79	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:09.08.2011
	Decision : Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.			

80	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:09.08.2011
	Decision : Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.			

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Case No.:16/15/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/00456/AM12/	RLA File :03/94/040/00146/AM12/	Lic.No/Date:0310634892 07.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Stearyl Lactylate	1 Kg.	1.	Lactic Acid	0.267 kg
		2.	Stearic Acid	0.677 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:7/15/82-ALC4/2011	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved	
HQ File :01/82/050/00447/AM12/	RLA File :08/24/040/00049/AM12/	Lic.No/Date:0810100305 09.06.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:4/15/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Deferred
	HQ File :01/82/050/00444/AM12/	RLA File :03/95/040/00176/AM12/	Lic.No/Date:0310636625 16.06.2011	Defer Date:09.08.2011
	Decision :Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.			

84	Case No.:1/15/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
	HQ File :01/82/050/00441/AM12/	RLA File :31/83/040/00060/AM12/	Lic.No/Date:3110048883 27.06.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:18/15/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED		Meet No/Date:15/82-ALC4/2011 12.07.2011	Status:Case Approved
HQ File :01/82/050/00458/AM12/	RLA File :31/83/040/00053/AM12/		Lic.No/Date:3110048921 28.06.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 KG	1.	Methanol	0.377 kg
		2.	Ammonia Anhydride	0.164 kg
		3.	GBL Catalyst	0.00075 kg
RA concerned may take further necessary action as per above decision of NC				